

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.666 OF 2024

IN THE MATTER OF :

Sh. Om Prakash & Ors. ... Applicants

Versus

State of Himachal Pradesh & ors.Respondent s

I N D E X

S. No.	Particulars	Page Nos.
1.	Reply on behalf of Respondent nos.11 & 12 to the Non-Compliance Application filed by the Applicant	1-8
2.	Annexure R-1- Copy of letter dated 13.2.2025 sent by Respondent No.11 to the Mining officer	9
3.	Annexure R-2- copy of letter dated 12.2.2025 sent by Respondent No.12	10



TARUN GUPTA
ADVOCATE FOR RESPONDENT NOS.11 & 12
NEW DELHI B-7/50, SAFDARJUNG ENCLAVE MAIN
DATED :16.05.2025 NEW DELHI – 110 029

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.666 OF 2024

IN THE MATTER OF :

Sh. Om Prakash & Ors. ... Applicants

Versus

State of Himachal Pradesh & ors.Respondent s

REPLY ON BEHALF OF RESPONDENT NOS.11 & 12

MOST RESPECTFULLY SHOWETH :

1-2. Contents of paras 1 -2 of the application are wrong and hence denied. It is vehemently denied that this Hon'ble Tribunal had vide order dated 12.9.2024 directed your answering respondents to cease operations. A perusal of the said order would show that the official respondents were directed to ensure that your answering respondents operate by complying with all the norms. Pursuant to the said order, the Joint Committee constituted by this Hon'ble Tribunal has filed a report to the

effect that your answering respondents were found to be duly complying with the specified guidelines for dust suppression and pollution control measures. Hence it is evident that your answering respondents are fully compliant as far as the environmental norms are concerned and their operations are totally legal.

3. Contents of para 3 of the application are wrong and hence denied. It is vehemently denied that your answering respondents are causing any environmental degradation as has been alleged. It is denied that there is any non-compliance of order dated 12.9.2024, as has been alleged. It is vehemently denied that the operations of your answering respondents are causing any pollution or are damaging the agricultural land or crops of the applicants or adversely impacting irrigation scheme or causing health hazards, as has been alleged.

4. Contents of para 4 of the application are wrong and hence denied. It is vehemently denied that your answering respondents have not complied with the environmental norms. It is

vehemently denied that your answering respondents have been operating without information to HPPCB.

5-11. Contents of paras 5-11 of the application are wrong and hence denied. As regards the observation made by the Joint Committee in its supplementary report regarding non implementation of dust control measures on approach road, it is submitted that your answering respondents had duly intimated HPPCB in writing that there was dispute pending regarding demarcation of the approach road. The said dispute stands resolved now and accordingly your answering respondents have implemented dust control measures on the approach road as well.

As regards the conditions imposed in the EC regarding installation of 3 AQMS, development of green belt etc., it is submitted that the said conditions also stand complied by your answering respondents. Your answering respondents had duly intimated the said fact to the Mining officer vide letter dated 12.2.2025/13.2.2025. Thereafter the units of your answering

respondents were inspected by the Regional officer HPPSB and Mining officer, Una on 1.3.2025 and the compliance of the aforesaid EC conditions was duly verified by them and your answering respondents were found to be fully compliant. This Hon'ble Tribunal may direct HPPSB to produce the said inspection report.

It is vehemently denied that your answering respondents are operating in violation of directions passed by this Hon'ble Tribunal or there is any non-compliance on their part, as has been alleged.

A copy of letter dated 13.2.2025 sent by Respondent No.11 to the Mining officer is annexed herewith and marked as **Annexure R-1**, copy of letter dated 12.2.2025 sent by Respondent No.12 to the Mining officer is annexed herewith and marked as **Annexure R-2**

In view of the submissions made hereinabove, the Application being thoroughly misconceived deserves to be dismissed. Prayed accordingly.



Rajender Singh

RESPONDENT NOS.11 & 12

THROUGH



TARUN GUPTA

ADVOCATE FOR RESPONDENT NOS.11 & 12

NEW DELHI

B-7/50, SAFDARJUNG ENCLAVE MAIN

DATED : 16.05.2025

NEW DELHI – 110 029

AFFIDAVIT

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.666 OF 2024

IN THE MATTER OF :

Sh. Om Prakash & Ors. ... Applicants

Versus

State of Himachal Pradesh & ors.Respondent s

AFFIDAVIT OF RAJENDER SINGH S/O SH. KASHMIR SINGH, AGED AROUND 50 YEARS, R/O H.NO.118, PHASE-4, HIMUDA COLONY, TEHSLI AND DISTRICT UNA, HIMACHAL PRADESH.

I, the above named deponent do hereby solemnly affirm and declare on oath as under:-

- 1. That I am the Proprietor of Respondent No.11 and am fully conversant with the facts of the present case, therefore, I am competent to swear the present affidavit.
- 2. That the accompanying reply has been prepared under my instructions. I have read and understood the contents of the said reply and same are true and correct to the best of my knowledge and belief.
- 3. I state that all the annexures are true copies to their respective original.

Rajender Singh
DEPONENT

VERIFICATION :

Verified at _____ on this the _____ day of _____, 2025 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.



is present *Aff*
S/o. Sh. *Rajender Singh*
of village *Rakkar*
and who is described in the *Una*
or who is personally known to me *Ashram Singh*
at serial *21/04/25* DEPONENT
time at *Una* (place)

ATTESTED
[Signature]
NOTARY

e-stamp No:- IN-HP45306307604968X

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.666 OF 2024
IN THE MATTER OF :

Sh. Om Prakash & Ors.

... Applicants

Versus

State of Himachal Pradesh & ors.

.....Respondent s



AFFIDAVIT OF KAPIL SHARMA, S/O SH. SANSAR CHAND,
AGED AROUND 50 YEARS, R/O VPO OEL, TEHSIL GHANAN,
DISTRICT UNA, HIMACHAL PRADESH.

I, the above named deponent do hereby solemnly affirm and
declare on oath as under:-

1. That I am the Proprietor of Respondent No.12 and am fully conversant with the facts of the present case, therefore, I am competent to swear the present affidavit.
2. That the accompanying reply has been prepared under my instructions. I have read and understood the contents of the said reply and same are true and correct to the best of my knowledge and belief.
3. I state that all the annexures are true copies to their respective original.



DEPONENT

VERIFICATION :

Verified at _____ on this the _____ day of _____, 2025 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

Certified that this Abhishek Kumar is presented for execution by Sh. Prakash Kumar s/o Sandhanu Kumar residents of village Coel District ... and who is duly authorized by Sh. ... on this 21-4-2025

ATTEST

NOTARY

Thakur
Enterprises

TIN No. : 02080400042

GST No. : 02AXMPS1557M1ZI

M/s. Thakur Enterprises**STONE CRUSHER**Head Office : Shop No. 4 & 5, Mohan Complex, Near Suvidha Palace,
Hamirpur Road, UNA-174303, Teh. & Distt. Una (H.P.),
E-mail : thakuruna002@gmail.com

Mob. : 98170-61203, 98163-36047, 86795-90000

Works : V.P.O. Kuthiari, Teh. Amb, Distt. Una (H.P.)

Ref. No.

Dated 13/02/2025

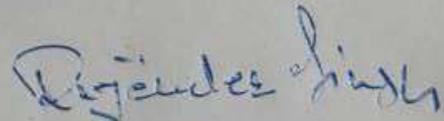
To
The Mining Officer
Una (H.P)

Subject:- Supplementary Report of the Joint Committee in the matter of OA No 666/2024 all compliance done as per order of Hon'ble National Green Tribunal 12.9.2024 (Quality Monitoring stations and Developed green belt)

Respected Sir

With due respectfully I beg to say that we have done plantation in River bearing lease area bearing khasra no 6503/1 measuring hectare 02-95-10 Pvt land Mauza Mohal Badhera pf Tehsil haroli District Una H.P And it is further submitted that Air Quality monitoring stations are installed in the sanctioned mining.

Enclosure (Photographs of green belt developed and air quality monitors installed)



Yours sincerely

Rajender Singh

GSTIN: 02ADSPS1546A1ZS

Kapil Sharma: 90144-24829
Ashok Thakur: 96256-78781
Yashpal Thakur: 70188-02576

Shree Shree Rudra Stone Crusher & Screening Plant Unit -II
VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.....

Dated...12/02/25....

To

The Mining officer,
Una (HP)

Subject:- Supplementary Report of the Joint Committee in the matter of OA No. 666/2024 all Compliance done as per order of Hon'ble National Green Tribunal 12.9.2024 (Quality monitoring stations and Developed green belt)

Dear Sir,

With due respectfully I beg to say that we have don Plantation in River bed mining lease area bearing khasra no.5452 , 5455/1 measuring hectares 02-93-58 in Mohal Dharampur Tehsil Haroli Distt. Una (HP) .And it is further submitted that Air Quality monitoring stations are installed in the sanctioned mining.

Enclosure (Photographs of green belt developed and air quality monitors installed)

Yours sincerely

Kapil Sharma

